

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI
COURT HALL No. III**

SERVICE TAX APPEAL No.41889 of 2014

(Arising out of Order-in-Appeal No.77/2014 dated 08.05.2014 passed by the Commissioner (Appeals), Central Excise and Service Tax, Large Taxpayer Unit, 1775, J.N.Road, Anna Nagar (W) Extension, Chennai 600 101).

M/s. Rane Brake Lining Ltd.,
Plot No.30, Industrial Estate,
Ambattur, Chennai 600 058

.... Appellant

Versus

Commissioner of Central Excise and Service Tax ...Respondent
Chennai North Commissionerate,
No.26/1, Mahathma Gandhi Road, Nungambakkam,
Chennai 600 034.

SERVICE TAX APPEAL No.41966 of 2014

(Arising out of Order-in-Appeal No.69/2014 dated 08.05.2014 passed by the Commissioner of Central Excise and Service Tax, Large Taxpayer Unit, 1775, J.N.Road, Anna Nagar (W) Extension, Chennai 600 101).

M/s. Rane Brake Lining Ltd.,
"Maithri" No.132
Cathedral Road
Chennai 600 086

.... Appellant

Versus

Commissioner of Central Excise and Service Tax ...Respondent
Chennai North Commissionerate,
No.26/1, Mahathma Gandhi Road, Nungambakkam,
Chennai 600 034.

APPEARANCE:

Ms. Nandhini, Advocate
For the Appellant

Mr. Rudra Pratap Singh, Additional Commissioner (A.R)
For the Respondent

CORAM :

**HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)**

DATE OF HEARING / DECISION : 26.10.2023

FINAL ORDER Nos.40956-40957/2023

ORDER: Per Ms. SULEKHA BEEVI C.S.

1. The Ld. counsel for appellant submitted that the appellant has opted for SVLDR scheme and that they have been issued the discharge certificate.
2. The Ld. AR Shri Rudra Pratap Singh appeared for the department.
3. Taking note of the submissions made by the Ld. counsel for appellant, the appeals are dismissed under SVLDR Scheme.

(Dictated and Pronounced in open court)

(VASA SESHAGIRI RAO)
Member (Technical)

(SULEKHA BEEVI C.S.)
Member (Judicial)

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